

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A. No. 162/1994
in
D.A. No. 1576/1992

New Delhi this the 13th Day of May 1994

Hon'ble Member Shri J.P. Sharma, Member (J)

Shri K.K. Saxena,
son of Late Shri L.K. Saxena,
Resident of Flat No. 420,
Dhurva Enclave, Patparganj,
New Delhi.

... Applicant

(By Advocate : Shri Jasvinder Kaur)

Versus

1. Directorate of Estate,
Nirman Bhawan, New Delhi.
2. Officer Incharge, G.O.I. Press,
Rashtrapati Bhawan, New Delhi.
3. Estate Officer, Rashtrapati Bhawan,
New Delhi.

O R D E R

Hon'ble Member Shri J.P. Sharma, Member (J)

Original Application No. 1576/92 was decided by the order dated 20th August, 1992 by the following directions to the respondents:

- a) The applicant shall vacate the premises immediately and shall try to get an accommodation for him by virtue of the letter dated 23.8.1992; It is expected that it will take hardly one month;
- b) The Assistant Directorate of Estates shall also provide him the premises on ad hoc basis which has been earmarked for him;
- c) The respondents shall, therefore, charge only double the licence fee for the period the applicant stays after the prescribed authorised period;
- d) In the circumstances, the parties shall bear their own costs.

The applicant has filed the Review Application on 20th April 1994 alongwith the M.A. 1342/94 for condonation of delay. The ground taken for condonation of delay is that the applicant has been filing Miscellaneous Applications and ultimately filed CCP OF 353/93 and CCP OF

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10/94 which were rejected. The applicants had not given any ground for condonation of this long delay of about more than one and a half years except that he was pursuing different proceedings by way of Misc. petitions and contempt petition. This is no ground for condonation of delay. The Review Application is, therefore, barred by time and is dismissed.

J. P. Sharma
(J.P. Sharma)
Member (J)

Mittal